

**NOTIFICATIONS UNDER CENTRAL EXCISE RULES**

**THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL):** I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(1) G.S.R. 546(E) and 547(E), published in Gazette of India dated the 30th July, 1977 together with an explanatory memorandum. [Placed in Library. See No. LT-914/77].

(2) Notification No. 264-77-C.E., published in Gazette of India, dated the 2nd August, 1977 together with an explanatory memorandum.

(3) Notification Nos. 265/77-C.E. and 266/77-C.E., published in Gazette of India dated the 3rd August, 1977 together with an explanatory memorandum. [Placed in Library. See No. LT-915/77].

**NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) AND REPORT ON IRON CONCENTRATE SLURRY PIPELINES—EXPERIENCE AND APPLICATIONS'**

**THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK):** I beg to lay on the Table:—

(1) A copy of the Mineral Concession (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 952, in Gazette of India dated the 23rd July, 1977, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-916/77].

(2) A copy of the Report on 'Iron Concentrate Slurry Pipelines—Experience and Applications'. [Placed in Library. See No. LT-917/77].

**INDIAN WIRELESS TELEGRAPH (AMENDMENT) RULES**

**THE MINISTER OF COMMUNICATIONS (SHRI BRIJLAL VERMA):** I beg to lay on the Table a copy of the Indian Wireless Telegraph (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 978, in Gazette of India dated the 23rd July, 1977, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-918/77].

**CERTIFIED ACCOUNTS AND AUDIT REPORT OF EMPLOYEES' PROVIDENT FUND ORGANISATION FOR 1970-71 ETC. AND STATEMENTS SHOWING ACTION TAKEN ON VARIOUS ASSURANCES, ETC. BY MINISTERS AND CORRIGENDUM TO A NOTIFICATION**

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA):** I beg to lay on the Table—

(1) (i) A copy of the Certified Accounts together with the Audit Report thereon (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1970-71.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

[Placed in Library. See No. LT-919/77].

(2) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

(i) Statement No. XXVI—Third Session, 1971

(ii) Statement No. XXV—Thirteenth Session, 1975 Fifth Lok Sabha

(iii) Statement No. VIII—Fifteenth Session, 1976

(iv) Statement No. VIII—Sixteenth Session, 1976

(v) Statement No. V—Seventeenth Session, 1976

(vi) Statement No. II— First Session, 1977 Sixth Lok Sabha

(vii) Statement No. I—Second Session, 1977

[Placed in Library see No LT 920'77]

(3) A copy of Notification No. G.S.R. 547. (Hindi and English versions) published in Gazette of India dated the 23rd April, 1977 containing corrigendum to Notification No. G.S.R. 254, dated the 21st February, 1976. [Placed in Library See No. LT-921/77].

Committee of the Houses on the Lokpal Bill, 1977. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion

#### MOTION

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public men and for matters connected therewith, and resolves that the following 15 members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

13.07 hrs.

#### MESSAGES FROM RAJYA SABHA

**SECRETARY.** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to return herewith the Appropriation (No. 3) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 25th July, 1977, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 3rd August, 1977, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint

1. Shri Rabi Ray
2. Shri Sunder Singh Bhandari
3. Shri Mahadeo Prasad Varma
4. Shri Vithal Gadgil
5. Shri D. P. Singh
6. Shri Devendra Nath Dwivedi
7. Shrimati Margaret Alva
8. Shri A. R. Antulay
9. Shri Sawaisingh Sisodia
10. Shri N. G. Ranga
11. Shri S. W. Dhabe
12. Shri Bipinpal Das
13. Shri Bhupesh Gupta
14. Shri K. A. Krishnaswamy
15. Shri G. Lakshmanan.”